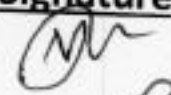



ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2020

NAME OF THE COMPANY: Durgesh Parmarathi & Anr. Vs. Ayurvedalaya India Ltd. & others.

SECTION OF THE COMPANIES ACT: 241/242 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NISHANT MEHROTRA	Advocate	Petitioner	
2.	Shahid Kazmi (Proxy)	Advocate	Respondent	

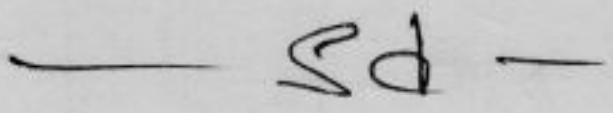
CP NO.156/ALD/2019

Sh. Nishant Mehrotra, Advocate for the petitioner and Sh. Shahid Kazmi, proxy counsel on behalf of Sh. Tarun Agarwal, Advocate for the respondent are present.

Ld. Proxy counsel appeared on behalf of respondent states that the mediation before the Hon'ble Allahabad High Court has failed and prays three weeks time for filing reply. Thereafter, one week time is granted to the petitioner for filing rejoinder.

Accordingly, put up on 16th March, 2020.

Dated: 14.02.2020



**(JUSTICE RAJESH DAYAL KHARE)
MEMBER (J)**

Typed by :
Kavya Prakash Srivastava
(Stenographer)